

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This the 21st day of **MARCH 2018**.

ORIGINAL APPLICATION NO. 204 OF 2018

HON'BLE MR. JUSTICE DINESH GUPTA, MEMBER (J).

1. Km. Sita & Lalita Pandey, a/a 18 years, D/o Late Ram Khelawan Pandey, R/o 105 Malak Saddi, Tehsil Sirathu, District Kaushambi.
.....Applicant

VE R S U S

1. The Union of India through its Secretary Ministry of Defence South Block, New Delhi.
2. Commandant Air Force Manauri District, Allahabad.
3. Executive Engineer (Durg) Air Force Manauri District Allahabad.
4. Prem Sakhi alleged wife Rameshwar R/o Kethanbag Gajipurva, Tehsul Sirathu District Allahabad.
.....Respondents

Advocate for the Applicant : Ms. Rita Kumari Dubey
Ms. Alka Pandey

Advocate for the Respondents : Shri Arvind Singh

ORDER

Shri Krishna Kumar Shukla, proxy for Ms. Rita Kumari Dubey, counsel for the applicant and Shri Arvind Singh, counsel for the respondents are present.

2. Learned counsel for the applicant submitted that the applicant is the daughter of late Shri Ram Khelawan Pandey, who was in the service of the respondents. He expired on 24.09.2011. After his death, the respondent no. 4 claiming to be his wife, illegally obtained the family pension. As the applicant was entitled for family pension, after attaining majority, she moved an application dated 10.10.2017 to the respondents, but when the

respondents did not take any action on her representation, she was forced to file this O.A.

3. Learned counsel for the respondents submitted that he is not aware whether any such application has been furnished by the applicant or not and whether the same is pending before the respondents or not. He prays for some time to ascertain the facts.

4. No useful purpose will be served in keeping the O.A. pending. Accordingly, the respondent no 3/competent authority is directed to decide the representation dated 10.10.2017 by passing a reasoned and speaking order within three months from the date of receipt of certified copy of this order. The decision taken by the respondents on the representation be communicated to the applicant in writing.

5. With the above direction, the O.A. is disposed of. It is made clear that we have not entered into the merits of the case. No order as to costs.

(JUSTICE DINESH GUPTA)
MEMBER-J

Arun..